THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

O.A. No. 491/93

Pushpeshwar Singh

Applicant

Vs.

DME, C.Rly, Agra C.ntt. DRM(P), C.Rly, Jhansi Respondents

Hon. Mr. K. Obayya, A.M. Hon. Mr. A.K. Sinha, J.M.

ByHon. Mr. K. Obayya, A.M. )

1. The applicant has approached the Tribunal feeling aggrieved of non-payment of subsistance allowance. The applicant is a Diesel Cleaner under the Divisional Mechanical Engineer, Diesel Shed, Central Railway, Agra Cantt. Vide order dated 16.6.1990, he was placed under suspension pending disciplinary proceedings. It is stated that the applicant has not been paid any subsistance allowance so far.

- 2. We have heard the Learned Counsel for the applicant. The order of suspension (Annexure-9) clearly mentions that orders regarding subsistance allowance admissible to the applicant during the period of suspension will issue separately. The applicant placed representation in this regard, but no steps have been taken.
- In these circumstances, we direct respondents to pass orders if not already done to make the payment of subsistance allowance to the applicant as admissible to him. This may be done within a period of 1 month from the date of communication of this order. The application is disposed of as above at the admission stage with no order as to the costs.

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Member (3) funta,

Allahabad dt.23.4.93 smc/

lep